

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 146/MP/2014

Subject : Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2003 for declaring the commissioning of Pune-Aurangabad line on 30.11.2013.

Date of hearing : 21.10.2014

Coram : Shri M.Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Western Region Transmission (Maharashtra) Private Limited

Respondents : Power Grid Corporation of India and others

Parties present : Shri Budy A. Ranganathan Advocate for the petitioner
Shri Hasan Murtaza, Advocate for the petitioner
Shri L.N.Mishra, WRTMPL
Shri Naveen Nagpal, WRTMPL
Shri Rupin Rawat, WRTMPL
Shri P.Pasi, PGCIL
Shri R.K.Dutta, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed to declare commissioning date of Pune (PG)-Aurangabad (MSETCL) (herein after referred to as 'transmission line') as 30.11.2013. Learned counsel for the petitioner further submitted as under:

- (a) Since the construction work of the transmission line was completed on 25.11.2013, PGCIL was informed that the transmission line shall be handed over on 29.11.2013 for charging which was reconfirmed by PGCIL on 27.11.2013.
- (b) The petitioner vide its letter dated 29.11.2013 furnished to PGCIL all relevant reports required prior to charging sought by it.
- (c) Before carrying out the final test of the transmission line for handing over to PGCIL, the petitioner carried out the final patrolling work on 30.11.2013

wherein it was found that MSETCL was carrying out crossing of 400 kV D/C Baleshwar-Aurangabad Quad line over the petitioner's line. MSETCL completed its line work on 1.12.2013 and thereafter, the petitioner conducted the final test and handover the transmission line for energisation to PGCIL on 1.12.2013.

(d) The transmission line could finally be energized and put to operation by 5.12.2013. The petitioner vide its letter dated 17.1.2013 requested PGCIL to issue COD letter w.e.f.1.12.2013. In response, PGCIL vide its letter dated 1.1.2014 declared the commercial operation of the transmission line w.e.f. 1.1.2014 instead of 1.12.2013.

(e) The issue of commissioning was discussed in the 456th OCC meeting of WRPC held on 13.2.2014 and WRPC agreed for commissioning date as 30.11.2013. Accordingly, Member-Secretary, WRPC suggested to the petitioner to approach the Commission for notional commissioning on 30.11.2013.

2. Learned counsel for the petitioner submitted that PGCIL has filed its reply in which PGCIL has submitted that in terms of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, PGCIL declared the DOCO for the transmission line as 1.1.2014. Learned counsel for the petitioner submitted that testing of the line was carried out successfully on 1.12.2013 and the line was handed over to PGCIL for commissioning on the same day.

3. In response to the Commission's query as to whether the line was completed in all respects on or before 30.11.2013, the representative of Central Electricity Authority submitted that the transmission line was inspected by RIO (W),CEA who can explain facts of the matter.

4. After hearing the learned counsel for the petitioner and representative of CEA, the Commission directed WRPC to file its reply on affidavit by 11.11.2014 with an advance copy to the petitioner who may file its rejoinder, if any, by 20.11.2014.

5. The Commission directed WR-RIO to submit the following documents/information on affidavit, by 11.11.2014:

- (i) Copy of letter dated 27.11.2013 from RIO (WR); and
- (ii) The rectification of defect as informed by the petitioner vide letter dated 29.11.2013 was accepted through letter on same dated i.e. 29.11.2013 without physical verification, whether this is normal practice in case of other transmission projects as well.

6. The Commission directed Member-Secretary, WRPC to submit its comments on notional commissioning of line on 30.11.2013.

7. The Commission directed that due date of filing the documents/information and reply should be strictly complied with.

8. The Commission directed to list the matter on 27.11.2014.

9. The Commission directed CEA (RIO) and WRPC to depute an officer well acquainted with the facts of the case on the next date of hearing to assist the Commission.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**